

# **CENTRAL ELECTRICITY REGULATORY COMMISSION**

4<sup>th</sup> Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001

Ph: 23753942 Fax-23753923

## **Petition No. 509/TT/2019**

Date:2.11.2020

To

Shri S.S. Raju  
Senior General Manager (Commercial),  
Power Grid Corporation of India Limited, Saudamini,  
Plot No. 2, Sector-29, Gurgaon-122001.

Subject: Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations, 2019 for truing up of transmission tariff of the 2014-19 period and determination of transmission tariff of the 2019-24 period for Asset-I: 2 Nos. of 400 kV GIS line bays at Nizamabad (PG) for termination of Nizamabad-Yeddumailaram (Shankarpalli) 400 kV D/C line and Asset-II: 2 Nos. of 400 kV GIS line bays at Maheshwaram (PG) for termination of Maheshwaram (PG)– Mehboob Nagar 400 kV D/C Transmission Line under "Provision of line bays for the Scheme-Connectivity lines for Maheshwaram (Hyderabad) 765/400 kV Pooling Station" in the Southern Region.

Sir,

With reference to the above mentioned petition, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on affidavit, with an advance copy to the respondents/beneficiaries, latest by 17.11.2020:

### **2014-19 period**

- a) Statement of Initial Spares discharged for the subject assets.
- b) Justification for claiming higher ACE of ₹559.66 lakh for 2017-18 period as against ₹538.37 lakh and ACE of ₹335.00 lakh for 2018-19 period as against ₹322.52 lakh approved by the Commission in order dated 9.7.2018 in Petition No. 156/TT/2017, with details of the change in package-wise cost estimates.
- c) Undertaking on affidavit giving details of actual equity infused for the additional capitalization during 2014-19 for the subject transmission assets.

### **2019-24 period**

- d) Submit the package-wise details of the ACE claimed in 2019-20.
- e) Confirmation whether any further Additional Capitalisation expected beyond 2023-24 on account of undischarged liability/balance retention payment beyond claimed.
- f) Undertaking on affidavit giving details of actual equity infused for the additional capitalization during 2019-24 period for the subject transmission assets.

### **Forms**

- g) Provide flow of liabilities statement as per Annexure – I attached herewith.
  - h) Provide Form 13 for the assets.
2. Confirm whether all the assets under the instant Transmission Scheme have been completed and they are covered under the instant petition.
  3. In case the said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/  
(Rajendra Tewari)  
Bench Officer

## Annexure 1

Liability Flow Statement:

Name of Petitioner:

Project Name:

Asset No.	Headwise /Partywise	Particulars <sup>#</sup>	Year of Actual Capitalisation	Outstanding Liability as on COD/31st March 2014*	Discharge <sup>#</sup>						Reversal						Additional Liability Recognized <sup>^</sup>						Outstanding Liability as on 31.3.2019	
					2014-15	2015-16	2016-17	2017-18	2018-19	Total (14-19)	2014-15	2015-16	2016-17	2017-18	2018-19	Total (14-19)	2014-15	2015-16	2016-17	2017-18	2018-19	Total (14-19)		
Asset - 1	Party - A										-												-	-
Asset - 1	Party - B										-												-	-

# TL/SS/Communication Systems etc.

\*Whichever is later

<sup>^</sup>Works deferred for execution, contract amendment - please specify

Note: This table is for computation that should match with Add Cap as per Petition for each Asset